

04-02-2002

Repl
in
filed
22/2

Mr. K.V. Vyas, Counsel for the Applicant.

Mr. B.L. Bishnoi, Counsel for the Respondents.

As per the request of learned Counsel for the Respondents the Case is adjourned for filing reply.

List the O.A. on 27-02-2002 for admission.

J. K. KAUSHIK
Jud. Member

Dated 27.2.2002

~~Mr. K.V. Vyas~~
~~Mr. K.V. Vyas~~ appears on behalf of applicant.
Mr. B.L. Bishnoi, Counsel to Respondents.

Mr. B.L. Bishnoi, appearing on behalf of the Respondents states that the Application does not survive as the relief claimed by the applicant has been satisfied by the department by making a payment of Rs. 14061/- to the applicant on 24th of January 2002. ~~He appears that for his reason~~

~~As the applicant is not appearing.~~
Application is accordingly dismissed as being become infructuous.

AND ORDERED
(O. B. GIVE)

A. B. NAGRATH
Adm. Member

Part II and III destroyed
in my presence on 3-7-02
under the supervision of
section officer (as per
order)

Section officer (Records)

P. P. GARG
Vice Chairman

Produced before
2/6/2002